

SHRI P. VENKATASUBBAIAH (Mandya): I have given notice under rule 377.

MR. SPEAKER: It is under consideration, that is all.

Mr. Bosu, you have not given me any notice. I am not allowing.

SHRI JYOTIRMOY BOSU: I have given one notice.

MR. SPEAKER: That has been considered. If I have not permitted you, I have not permitted.

PROF. DILIP CHAKRAVARTY: I have given notice.

MR. SPEAKER: What ever I have selected will come up.

SHRI JYOTIRMOY BOSU: You must be consuming Postman groundnut oil...

MR. SPEAKER: Do not record anything.

SHRI JYOTIRMOY BOSU:** (Interruption)

MR. SPEAKER: It is in your interest to go according to rules.

SHRI JYOTIRMOY BOSU: I am a permanent invitee to the Rules Committee.

MR. SPEAKER: You are a permanent disturbance in the House also. Mr. Tiwari, I have not selected it for today; it will be considered for next week

Now, Papers to be laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

COMPANIES (ACCEPTANCE OF DEPOSITS) FOURTH AMDT. RULES, 1978 AND MRTP COMMISSION (RECRUITMENT OF MEMBERS OF STAFF) AMDT. RULES, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy of the Companies (Acceptance of Deposits) Fourth Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 17th July, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2493/78].

(2) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 357(E) in Gazette of India dated the 10th July, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-2494/78].

ANNUAL REPORT AND AUDIT REPORT OF TEA BOARD, CALCUTTA FOR 1976-77 WITH STATEMENT OF ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table:—

(1) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1976-77.

(2) A copy of the Audit Report (Hindi and English versions) of the Tea Board for the year 1976-77 along with the statement of Accounts. [Placed in Library. See No. LT-2496/78].

GENERAL INSURANCE (RATIONALISATION OF PAY SCALES AND OTHER CONDITIONS OF SERVICE OF OFFICERS) 2ND AMDT. SCHEME, 1978 AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1978, (Hindi and English versions) published in Notification No. S.O. 2110 in Gazette of India dated the 15th July, 1978 under sub-section (8) of section 16 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-2496/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 318(E) published in Gazette of India dated the 9th June, 1978 together with an explanatory memorandum regarding exemption from customs duty on imports against Advance Licences for export production.

(ii) G.S.R. 319(E) and 320(E) published in Gazette of India dated the 9th June, 1978 together with an explanatory memorandum regarding exemption from countervailing duty on imports against Advance Licences for export production.

(iii) G.S.R. 325(E) published in Gazette of India dated the 19th

June, 1978 together with an explanatory memorandum regarding exemption from customs duties on Nylon filament yarn and Polyester filament yarn imported against replenishment licences against specified export products.

(iv) G.S.R. 326(E) published in Gazette of India dated the 19th June, 1978 together with an explanatory memorandum regarding exemption from countervailing duties on Nylon filament yarn and Polyester filament yarn imported against replenishment licences against specified export products.

(v) G.S.R. 365(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on silver powder suspension.

(vi) G.S.R. 366(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on photopolymer films.

(vii) G.S.R. 367(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on silicon wafers.

(viii) G.S.R. 368(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on epoxide resins and silicone resins.

(ix) G.S.R. 369(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on photoresist.

(x) G.S.R. 370(E) published in Gazette of India dated the 15th